

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

O.A.No.1092/93

New Delhi, this the 18th day of September, 1998

HON'BLE SHRI N.SAHU, MEMBER(A)
HON'BLE DR.A.VEDAVALLI, MEMBER(J)

Shri Bhaiya Deen,
S/o Shri Kalideen,
Driver,
under Asstt.Bridge Engineer(Line),
Northern Railway,
Moradabad.

....Applicant

(By Advocate: Sh.B.L.Madhok, proxy for Sh.B.S.Mainee)

Versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Chief Bridge Engineer,
Northern Railway,
Baroda House,
New Delhi.

3. The Deputy Chief Engineer(Bridges) - Line,
Northern Railway,
Lajpat Nagar,
New Delhi.

4. Shri Ramesh Chand,
S/o Shri Sonu Ram,
Driver,
under Asstt.Bridge Engineer,
Northern Railway,
Moradabad.

....Respondents.

(By Advocate: Shri R.L.Dhawan)

O R D E R(ORAL)

BY HON'BLE SHRI N.SAHU, MEMBER(A)

Shri B.L.Madhok, ld. proxy counsel for applicant submits that the applicant has secured necessary reliefs from the respondents and he wants to withdraw the O.A.

Permission is granted. The O.A. is dismissed as withdrawn.

A. Vedavalli

(DR.A. VEDAVALLI)
MEMBER(J)

N. Sahu
(N. SAHU)
MEMBER(A)

/dkm/